

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s).11119/2022

(Arising out of impugned final judgment and order dated 22-08-2022 in CRLR No.592/2022 passed by the High Court of Judicature at Allahabad)

BANTI & ORS.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

Date : 22-01-2024 This petition was called on for hearing today.

CORAM : HON'BLE MS. JUSTICE BELA M. TRIVEDI
HON'BLE MR. JUSTICE PANKAJ MITHAL

For Petitioner(s) Mr. Narayan Har Gupta, Adv.
Mr. Anantha Narayana M.G., AOR
Ms. Adithi Chaudhari, Adv.

For Respondent(s) Mr. Divyanshu Sahay, Adv.
Ms. Ruchira Goel, AOR
Mr. Sharanya Sinha, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Leave granted.
2. Interim order to continue till the pendency of the appeal.

(RAVI ARORA)
COURT MASTER (SH)

(MAMTA RAWAT)
COURT MASTER (NSH)